

(i) G.S.R. No. 681, dated the 14th August, 1982, publishing the Cost Audit (Report) Amendment Rules, 1982.

(ii) G.S.R. No. 556(E), dated the 3rd September, 1982, publishing the Companies Unpaid Dividend (Transfer to General Revenue Account of the Central Government) (Amendment) Rules, 1982.

(iii) G.S.R. No. 555(E), dated the 4th September, 1982, publishing the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1982.

[Placed in Library. See No. LT-5422/82 (i) to (iii)].

The Drugs (Prices Control) (Fourth Amendment) Order, 1982

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy in (English and Hindi) of the Ministry of Petroleum, Chemicals and Fertilizers Notification S.O. No. 610(E), dated the 17th August, 1982, publishing the Drugs (Prices Control) (Fourth Amendment) order, 1982. [Placed in Library. See No. LT-5432/82.]

The Paraffin Wax (Supply, Distribution and Price Fixation (Amendment) order, 1982

THE MINISTER OF ENERGY (SHRI SHIV SHANKAR): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy in (English and Hindi) of the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum) Notification G.S.R. No. 535(E), dated the 24th August, 1982, publishing the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1982. [Placed in Library. See No. LT-5434/82.]

Notification extending the operation of Presidential Order in relation to the Union Territory of Delhi

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR). Sir, I beg to lay on the Table, a copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. No. 681(E), dated the 18th September, 1982, publishing an Order of the President made under section 31 of the Delhi Administration Act, 1966, in relation to the Union Territory of Delhi, extending the operation of order dated the 21st March, 1980, for a further period of 6 months commencing from the 21st September, 1982. [Placed in Library. See No. LT-4509/82.]

The central Excise Laws (Amendment and Validation) Ordinances 1982 (No. 1 of 1982)

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALP NATH RAI): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Central Excise Laws (Amendment and Validation) Ordinance, 1982 (No. 1 of 1982). [Placed in Library. See No. LT-4508/82]

RE. THE CHAIR'S POWER TO EXPUNGE THE PROCEEDINGS OF THE HOUSE

श्री रामेश्वर सिंह (उत्तर प्रदेश) : मेरी व्यवस्था का प्रश्न है। यह बात पहले से मैं कह रहा हूँ। श्रीमान्, मेरा व्यवस्था का प्रश्न यह है कि...

श्री उपसभापति : एक बात मैं माननीय सदस्यों को कृपा करके बता दूँ कि अगर व्यवस्था की आड़ में कोई नया प्रश्न आप लोग उठावेंगे तो मैं उसको रिकार्ड करने की इजाजत नहीं

[श्री उपसभापति]

दूगा । व्यवस्था से संबंधित जो बातें हों वह वे कह सकते हैं ।

SHRI PILOO MODY (Gujarat): The Press Council has taken strong objection to the Presiding Officers of Legislatures saying that nothing will go on record. There is no such thing in parliamentary proceedings. It is the first day of the session today. The Chairman this morning has already done it once. It is not even one hour and fifteen minutes yet. And you have done it for the second time. There is no such provision in the parliamentary procedure that nothing will go on record. You may only expunge those words which are unparliamentary.

MR. DEPUTY CHAIRMAN: I do not want to enter into any argument over it. He knows very well that only those Members who are permitted by the Chairman will go on record. If I do not permit. (Interruptions)

SHRI PILOO MODY: It is an infructuous interpretation. You show it to me in the Rules. You cannot make your own rules. The Rules apply to you as well as to others. (Interruptions)

MR. DEPUTY CHAIRMAN: The Chair has to call a person.

SHRI PILOO MODY: Everything must go on record.

MR. DEPUTY CHAIRMAN: That is not possible. हां प्वाइंट ऑफ आर्डर आप कहिए ।

SHRI ARVIND GANESH KULKARNI: (Maharashtra): My submission is that you have just now stated this. And my friend has also stated it. The point is that the presiding officer in taking the power of ordering the Reports not to record some remarks. (Interruptions) This is only limited as per the Rules book. The Rule book has not given any power whatsoever to any presiding officer to give any order which is outside the contents of the Rules book. I would only invoke on you that this power is being used.

SHRI PILOO MODY: Misused.

SHRI ARVIND GANESH KULKARNI: That is the proper word. (Interruptions)

MR. DEPUTY CHAIRMAN: Mr. Kulkarni, you know it very well... (Interruptions).

SHRI ARVIND GANESH KULKARNI: Sir, we have to say... (Interruptions)

MR. DEPUTY CHAIRMAN: In this way the proceedings cannot go on.

SHRI ARVIND GANESH KULKARNI: We resent this decision very much.

MR. DEPUTY CHAIRMAN: We can decide the matter later on. But the person who sits in the Chair has the power to regulate the proceedings. (Interruptions) So unless this power is exercised... (Interruptions).

SHRI PILOO MODY: Is this how you want to preside over us by stopping the debate, by stopping these things from being known to the nation, and using this cynical rules? It is but natural that nothing should be said in this House by anybody without your permission.

MR. DEPUTY CHAIRMAN: Yes, that is there.

SHRI PILOO MODY: But it only happens when you do not grant the permission. This technique cannot work. You cannot use this method in order to shut out whatever is being said in this House. (Interruptions) No press will be bound not to report it. (Interruptions) That is also being done indirectly.

AN HON. MEMBER: From where did you get this power?

MR. DEPUTY CHAIRMAN: This is the power that is there. (*Interruptions*) Such a power is there. —

SHRI PILOO MODY: It has never been there.

MR. DEPUTY CHAIRMAN: The House can function only if the power is there.

DR. RAFIQ ZAKARIA (Maharashtra): Sir, I would appeal to Mr. Mody. . .

श्री रामनन्द यादव (बिहार) : मैं आधा घंटा से खड़ा हूँ, आप मुझे मौका नहीं देते।

श्री उपसभापति : मेने देखा नहीं, आप बाद में बाल लीजिए।

You first hear me also. Now another matter has been raised, that the Members shall rise at any time and anything they would like to say would go on record. This is the point under discussion.

श्री शिव चन्द्र झा (बिहार) : मेरा प्वाइन्ट आफ आर्डर है।

श्री उपसभापति : उन को खत्म करने दोजिए, फिर आप को सुन लेंगे।

श्री शिवचन्द्र झा : याद रखिए।

श्री उपसभापति : हाँ, याद है।

DR. RAFIQ ZAKARIA: Sir, I would request Mr. Mody and my other friends on the opposite side to consider what the situation would be if, as they say, this rule is innocuous, or not meant to be followed. If the Chair did not give the permission and everybody started speaking will there not be bedlam? Therefore, in order to control the situation, it is a healthy practice adopted everywhere, in every forum; what is incorporated in this particular rule, that unless you get the permission from the Chair, you cannot be allowed to speak. And idea of the permission is that the moment you look at the Chair and the Chair notices you, it allows you. But here what is sought to be done is that even if the Chair does not allow, the Member should be allowed to speak and that it should be put on record. How can such a situation be permitted in any civilized forum, I would like to know.

SHRI PILOO MODY: Very simple. The Chairman has his own instructions. The recording procedures are completely devoid of the Chairman. The recording procedure goes on irrespective of what happens between the Chairman and the Members. He can say "you cannot speak"—that is another thing—but that also will be recorded. (*Interruptions*).

DR. RAFIQ ZAKARIA: What Mr. Piloo Mody says is also without the permission of the Chair. I do not know if this kind of practice should be permitted, because after all a certain decorum has to be preserved, and if what the Chair has not permitted is allowed to go on record, the record itself will become meaningless. All kinds of innuendoes, all kinds of aspersions, all kinds of irrelevancies will go on record. Do we want the records. . . (*Interruptions*).

SHRI PILOO MODY: At the moment, I am making an innuendo about you. I am casting an aspersion on you. Do not bring this infructuous argument here.

श्री रामानन्द यादव : उपसभापति जी, श्री रामेश्वर सिंह जी ने व्यवस्था का प्रश्न उठाया ; व्यवस्था का प्रश्न नियमों के अन्तर्गत उठाया जा सकता है कार्यवाही के अनियमित होने पर ही व्यवस्था का प्रश्न उठाया जाता है। अगर कार्यवाही में अनियमितता हो तो व्यवस्था का प्रश्न उठाया जा सकता है। अगर व्यवस्था का प्रश्न उठाकर उसमें लेक्चर देने लगे और बाहर का ऐलिमेंट उसमें घुसा दें तो यह अव्यवस्था है। अगर व्यवस्था कायम करना सदस्य चाहते हैं तो व्यवस्था के नाम पर व्यवस्था के प्रश्न उठाने चाहियें, अगर व्यवस्था के नाम पर दूसरी बातें रखना चाहते हैं जो कि व्यवस्था के साथ जुड़ा हुआ नहीं है तो ऐसे भाषण को आपको न रेकार्ड करने का हक है। आप उसको प्रोसीडिंग में नहीं लेने दे सकते हैं।

श्री उपसभापति : अब हो गया खत्म कीजिये।

श्री रामानन्द यादव : दूसरा प्वायंट यह है कि आप प्रीजाइडिंग आफिसर है। प्रीजाइडिंग आफिसर का यह भी मतलब होता है कि You have surrendered certain right वह राइट क्या है? हाउस में मीटिंग को ठीक से चलावे। ठीक से चलाने के लिये और जिनको आपने मनोनीत किया है इस जगह पर और दोनों तरफ के लोग एक साथ चुनकर लिये गये तो उनमें आपको विश्वास करना चाहिये और आप इसीलिये रखे हैं कि अव्यवस्था इस हाउस में नहीं पैदा होने दें। व्यवस्था के नाम पर कोई अव्यवस्था कायम करना चाहते हैं तो CHAIRMAN is directly right to say कि यह रेकार्ड में नहीं जानी चाहिये।

श्री मनुभाई पटेल (गुजरात) : यह उपदेश देने से कोई लाभ नहीं है क्योंकि सबसे ज्यादा अव्यवस्था शून्यकाल में रामानन्द यादव ने की है। ... (अवधान)

श्री रामानन्द यादव : यही आप का आर्गुमेंट है तो आपको धन्यवाद।

श्री शिव चन्द्र झा . श्रीमन्, आप कोई रूलिंग देते हैं तो वह कोई अपने हिस्से से अपनी इच्छा से नहीं बल्कि नियमों के दायरे के मुताबिक देना चाहिये, आप कोई नियम से ऊपर नहीं हैं। नियमों के अन्तर्गत हैं जिनके मुताबिक रूलिंग दे। जो बयान जकरिया ने किया है, जिस पर आपने महमति दी, इस सब का मेखा जोखा करने के लिये आपने क्या किया है? रूलस कमेटी भी हैं जैसे पेक्टेरी की तरफ से हर सेशन में भेज दिया जाता है कि इतनी बैठकें होंगी, स दिन होंगी, लेकिन कुछ तरीके हैं सबों ने याद दिलाने के लिये कि ये काम होंगे। आपकी रूलस कमेटी है, हर सेशन पहले उसकी बैठक होनी चाहिये।

इन सब परिस्थितियों पर गौर करना चाहिये, ये सब बातें उठती हैं, सदन में लोग उठाने हैं लेकिन आप बैठक भी नहीं करते हैं। (Interruptions)

SHRI PILOO MODY: Mine is an interpretation of the rules.

श्री उपसभापति : कोई प्रस्ताव नहीं है रूलस कमेटी के सामने तो कैसे बैठक हो ?

श्री शिवचन्द्र झा : इन सब परिस्थितियों को मद्देनजर रखते हुये क्या कोई परिवर्तन हो सकता है ?

श्री उपसभापति : आप कोई सुझाव भेजिये कमेटी के सामने। Now, let us proceed with the Business of the House.

श्री शिवचन्द्र झा : कमेटी की बैठक नहीं होती है, नहीं तो यह झमेला क्यों खड़ा होता ? आप चाहते हैं कि मैम्बर्स सवाल न उठाये ? चाहे फ़ॉर्म के साथ न्यूक्लियर का एप्रोमेंट हो, चाहे मेरठ के दगे हों, इन सब बातों को उठाने का अर्थ राइट है मैम्बर्स को और प्वायंट आफ आर्डर उठाने का।

श्री जी० के० जैन (मध्य प्रदेश) : उपसभापति महोदय, जिस समय चैयर इस बात का आर्डर देती है कि कोई चीज रेकार्ड नहीं की जायेगी तो वह इसलिये दी जाती है कि उनजलूल बातें इस सदन में न कही जायें। ऐसी बातें यदि कही जाती हैं तो उनको रेकार्ड से निकाल दिया जाये। अभी विरोधी दल के माननीय सदस्य ने बताया कि आप रेकार्ड को समाप्त नहीं कर सकते। तो कम से कम उनको मर्यादा में रहकर अपने दल के सदस्यों को कहना चाहिये कि वह उनजलूल बातें न कहें।

उपसभापति महोदय, हमारे सदन के एक आनरेबल सदस्य ने ऐसा ही परिचय

देया जब हमारे नामिनेटेड सदस्य शपथ रहे थे। उसके बाद गलत बात को यदि कार्ड से नहीं निकालते तो ऐसी बात रेकार्ड पर चली जाती जिसकी वजह से इस सदन का जो सम्मान बना हुआ है उसको आघात पहुंचता। मैं निवेदन करना चाहता हूँ कि हमारे वैरोधी दल के सदस्य उलजलूल बातें करने से अपने आप को रोकें। तभी, जो आप की आपत्ति है रिकार्डिंग को न रोकने की, उसका समाधान हो सकता है।

श्री जो० सो० भट्टाचार्य : उल-जलूल तौँ उधर से हाँती है। यह आप क्या बात कर रहे हैं।

SHRI ERA SEZHIYAN (Tamil Nadu): Sir... (Interruptions).

MR. DEPUTY CHAIRMAN: Yes, Mr. Advani.

SHRI ERA SEZHIYAN: Sir...

MR. DEPUTY CHAIRMAN: Mr. Sezhiyan, what is this? I have called Mr. Advani.

SHRI LAL K. ADVANI (Madhya Pradesh): Mr. Deputy Chairman, Sir, this is not the first time that this matter has been raised. Shri Piloo Mody has raised it very forcefully today. I recall a number of occasions when the Chair's ruling that this should not be put on the record, as been questioned. I, as one-time member of the Presiding Officers' Conference recall that this issue was raised in the Presiding Officers' Conference also, but there was no final solution of it. Though my friend, Mr. Zakaria has said that this is an innocuous rule against which there could be no protest, I would like to point out to him that there is no such rule whatsoever, what to speak of an innocuous rule.

DR. RAFIQ ZAKARIA: I did not say that this was innocuous. I said that Mr. Mody said this.

SHRI LAL K. ADVANI: I would like to point out that under the Rules Book the Chair's authority is confined and limited to expunging remarks and observations which are unparliamentary.

MR. DEPUTY CHAIRMAN: How can I regulate the proceedings, that is the point? (Interruptions).

SHRI LAL K. ADVANI: Let me submit, Sir? (Interruptions).

MR. DEPUTY CHAIRMAN: Now, you know, in this case...

SHRI PILOO MODY: If you want advice on the subject, we are prepared to give it.

श्री लाल कृष्ण आडवाणी : यह क्या तरीका है। मैं अपनी बात पूरी ही नहीं कर पाया हूँ।

श्री उपसभापति : इस तरह से दिन भर चलता रहेगा, ऐसा नहीं हो सकता।

SHRI LAL K. ADVANI: Sir, my submission is that presently the only rule that you can invoke perhaps is the residuary powers rule which does not...

MR. DEPUTY CHAIRMAN: On a point of order. I have a right.

SHRI LAL K. ADVANI: You have a right, not to permit...

MR. DEPUTY CHAIRMAN: But...

SHRI LAL K. ADVANI: Sir, why this continuing dialogue? Mr. Deputy Chairman, Sir, what is this (Interruptions) Mr. Deputy Chairman, today the reporters take down everything. A Member is speaking with your permission. There is an interruption without your permission and the reporter takes it down. The interruption does not have your permission. But interruptions are the spice of parliamentary debate.

MR. DEPUTY CHAIRMAN: That is all right. Now, let us proceed with the business.

SHRI LAL K. ADVANI: You cannot say that this is off the record because it does not have my permission. Therefore, this matter should be sorted out and the Rules Committee should consider it and the Presiding Officers' Conference should consider it. It cannot be solved just like that. Today, under the Rules Book, the presiding officers do not have the authority to put anything off the record unless it is unparliamentary. (*Interruptions*).

MR. DEPUTY CHAIRMAN: Now, let us go to the Calling Attention.

SHRI ERA SEZHIYAN: Earlier, just because you asked me to sit down, I sat down; but I want to make the position clear. There are two things. Firstly, when a Member is speaking in the House, and secondly, when a Member wants to make a point of order. To speak in the House, a Member should get the permission of the Chair. Rule 236 says that when a Member rises to speak, his name shall be called by the Chairman. If more Members than one rise at the same time, the Member whose name is so called shall be entitled to speak, that is to say, only when the Chair gives the permission or identifies him. But in rule 258 it is said that any Member may at any time submit a point of order for the decision of the Chairman, but in doing so, shall confine himself to stating the point. Sub-rule (2) of this rule says that the Chairman shall decide all points of order which may arise, and his decision shall be final. These two things are quite different things, to speak in the House one should get your permission. Without your permission nobody can speak and on a point of order the Speaker's or Chairman's decision is final. There is no provision in the Rules Book whereby you can prevent a Member from rising on a point of order. I do agree with you, Sir, that sometimes this may not be used properly. But for that we have to sort out the things properly. But this rule does not allow, as it stands, that whenever Member rises to make a point of order he should get your permission. For raising a point of order there is no permission to be sought under the Rules of Procedure.

SHRI PILOO MODY: And, even if some Member has spoken without your permis-

sion, what I am trying to say is that, you do not regulate the records, you regulate the House. The record is an institution quite apart from you and, therefore, active participation of the presiding authority in the manipulation of the record is totally against all parliamentary concepts, let alone practice. You, Sir, have developed a much better technique. Your technique of speaking at the same time as a Member is a much better technique throughout the debate then to put it off the record.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): Sir, he used the word 'manipulation'; it is highly objectionable.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): I have listened Mr. Mody and Mr. Advani. Sometimes these issues had been raised and I have no objection to this matter being thrashed out in the Rules Committee. But I would like to submit...

श्री शिव चन्द्र झा : लेकिन रूलस कमिटी की बैठक में आप इस मामले को कब लाते हैं ? रूलस कमिटी की बैठक कहाँ होती है ? (व्यवधान)

SHRI PRANAB MUKHERJEE:..that when a Member wants to raise a point of order, naturally the Presiding Officer permits him but in this House, from the experience we find that it is not one Member who wants to raise the point of order at one time; half a dozen Members get up and it becomes really difficult. If you just permit one, at least 5-6 points of order are raised and they even cannot be recorded. This is the practical problem with which we are confronted.

So far as the speaking part is concerned, unless somebody is recognised by the Presiding Officer, he cannot make his observations. Therefore, if he cannot make it legally and accordingly to Rules, how his observations can be placed on record? Therefore, we are confronted with a situation in which I do feel that a solution has to be found. I do not mind having a meeting of the Rules Committee. But sometimes it becomes really difficult even for me and others who want to listen but it is almost impossible when 6 or 7 Mem-

bers get up at a time Some sort of discipline should be there among ourselves. If the Leader of the House is there or other group leaders are there, let us listen but it is becoming (Interruptions). Mr Bhattacharya, would you please listen?

SHRI G C BHATTACHARYA (Uttar Pradesh). I have been saying what you are saying today When you were on this side, Mr. Mukherjee, you were the vocal person, and you are now giving sermons.

SHRI PRANAB MUKHERJEE. A Member like Mr. Bhattacharya, I am sorry to say, spoils the whole thing. Even when we want to (Interruptions).

SHRI G. C. BHATTACHARYA: Don't forget your past so soon. z

SHRI PRANAB MUKHERJEE. I am not yielding. I was here when he was not a Member and I hope to continue when he is not here What I am trying to submit is, it is really difficult, unless you work it out (Interruptions).

श्री शिव चन्द्र झा : आपको याद होता जब आप प्वाइन्ट आफ आर्डर उठाकर ... (व्यवधान) ।

SHRI PRANAB MUKHERJEE and it is agreed upon, I don't think there is any other way left to the Presiding Officer to control the House After all, the House is to be maintained and orderly procedure is to be carried on. Would they find any other alternative? Would they suggest any other alternative? (Interruptions).

SHRI G C BHATTACHARYA: You are doing worse than how we controlled.

SHRI PRANAB MUKHERJEE What I am saying is there is no other alternative left to the Presiding Officer.

श्री उपसभापति : श्री रामेश्वर सिंह जो, आप क्या प्वाइन्ट और प्रोसीजर की बात कहना चाहते हैं, बताइये । मैं आपसे यह अर्ज कर दूँ कि You please mention the point of order. You cannot mention any other thing; I will not allow that.

श्री रामेश्वर सिंह : आप मेरी बात तो सुन लीजिये । आज संसद् के दोनों सदनों लोक सभा और राज्य सभा की बैठक हो रही है और आज ही दो दिन जम्मू-कश्मीर की गवर्नमेंट ... व्यवधान ।

MR. DEPUTY CHAIRMAN. It is not a point of order. I am sorry this will not go on record, because a special mention has already been allowed to Shri Advani. He will make the special mention at the appropriate time. No, this is not a point of order. I rule it out. Yes, Mr. Hashmi.

श्री रामेश्वर सिंह : *

MR. DEPUTY CHAIRMAN. No, I will not allow that.

SHRI PILOO MODY: You just say it is out of order.

MR. DEPUTY CHAIRMAN: I said it.

श्री रामेश्वर सिंह : *

MR. DEPUTY CHAIRMAN. I have ruled it out; Mr Rameshwar Singh, please resume your seat.

श्री रामेश्वर सिंह : श्रीमान् आप मेरी बात तो सुन लीजिये (व्यवधान) । हमें यह सोचना पड़ेगा कि आपके साथ क्या बर्ताव करना चाहिए (व्यवधान) ।

MR. DEPUTY CHAIRMAN I have ruled it out; it will not be recorded.

श्री रामेश्वर सिंह : *

श्री उपसभापति . आप बैठ जाइये ।

श्री रामेश्वर सिंह : *

श्री उपसभापति हाशमी जी को बोलने दीजिए, आप आसन ग्रहण कीजिए । हाशमी जी आपका क्या प्वाइन्ट आफ आर्डर है ।

श्री रमेश्वर सिंह :*

श्री उपसभापति : आप आसन ग्रहण कीजिए । आपका जो प्वाइंट आफ आर्डर था मैंने उसको क्लैंड-आउट कर दिया । आपने जो प्वाइंट आफ आर्डर रोज किया उसके लिए मैंने कहा कि यह प्रश्न नहीं उठता यह प्वाइंट आफ आर्डर के वियॉण्ड है । आप बैठ जाइये, आसन ग्रहण कीजिए । हाशमी जी आप अपना प्वाइंट आफ आर्डर कहिये ।

श्री रवेद अहमद हाशमी (उत्तर प्रदेश) : मि० डिप्टी चेयरमैन साहब, मैं आपसे एक एग्जोरेंस लेना चाहूंगा कि दिल्ली के बिल्कुल करीब मेरठ के अन्दर जो मस्सेकर और कल्लेआम हो रहा है ..

† شری سید احمد ہاشمی (اتر پردیش) — مسٹر ڈپٹی چیئرمین صاحب میں آپ سے ایک ایگزورینس لینا چاہوں گا کہ بالکل قریب میسرہ کے اندر جو سیکر اور قتل عام ہو رہا ہے

श्री उपसभापति : इस पर कालिग-अटेंशन कल के लिए स्वीकार हो चुका है । आप कृपया आसन ग्रहण कीजिए ।

SHRI MADAN BHATIA (Nominated): Mr. Deputy Chairman, Sir, there has been a lot of reference to the rules framed for the purpose of conducting the proceedings of this House. May I with your permission. Sir, say that the power of the Chairman is derived from the Constitution? The Office of the Chairman is provided for in the Constitution. The powers of the Chairman which are provided under the Constitution to regulate and to preside over this House cannot be cut down by any particular procedure which is framed under the rules of this House, because, the powers provided by the

*Not recorded.

†Transliteration in Arabic script.]

Constitution are supreme. So far as the rules of this House are concerned, the rules are meant only to govern the procedure of this House as and when a Member wants to participate in the proceedings of this House. Therefore, I respectfully submit that it is impossible to cut down the powers of the Chairman of this House with regard to the procedure in this House.

(Interruptions)

SHRI PILOO MODY: He has been able to speak without any interruption. Kindly inform him that you can curb the power also.

SHRI HARI SHANKAR BHABHRA (Rajasthan): Sir, was it a point of order? You should give your ruling on this.

SHRI MANUBHAI PATEL: This is a maiden observation. This should not have any objection.

SHRI PILOO MODY: Mr. Deputy Chairman, Sir, you should have said that there is no point of order.

SHRI MANUBHAI PATEL: It may be irrelevant. But this was a maiden observation.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Reported spread of viral fever in Delhi in an epidemic form— Contd.

श्री जगदम्बी प्रसाद यादव (बिहार) : श्रीमन्, दिल्ली में महामारी के रूप में विषाणु ज्वर (वाइरल फीवर) फैलने के समाचार और इस सम्बन्ध में सरकार द्वारा की गई कार्यवाही की ओर मैं स्वास्थ्य तथा परिवार कल्याण मंत्री का ध्यान दिलाना चाहता हूँ ।

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Mr. Deputy Chairman, Sir, the incidents of Viral Fever cases in